

Mitchell Bros. Truck Lines Vs. United States

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Court : US Supreme Court

Decided On : Jun-15-1964

Appeal No. : 378 U.S. 125

Appellant : Mitchell Bros. Truck Lines

Respondent : United States

Judgement :

MITCHELL BROS. TRUCK LINES v. UNITED STATES - 378 U.S. 125 (1964)
U.S. Supreme Court MITCHELL BROS. TRUCK LINES v. UNITED STATES, 378 U.S.
125 (1964) **378 U.S. 125**

MITCHELL BROS. TRUCK LINES v. UNITED STATES ET AL.
APPEAL FROM THE UNITED STATES DISTRICT COURT FOR THE DISTRICT OF
OREGON.

No. 993.
Decided June 15, 1964.

225 F. Supp. 755, affirmed.

William F. White for appellant.

Solicitor General Cox, Assistant Attorney General Orrick, Robert B. Hummel, Robert
W. Ginnane, Francis A. Silver and Betty Jo Christian for the United States et al.

PER CURIAM.

The motion to affirm is granted and the judgment is affirmed.

[378 U.S. 125](#) (1964) "> U.S. Supreme Court DUNNE LEASES CARS & TRUCKS, INC.
v. LUSSIER, [378 U.S. 125](#) (1964) **378 U.S. 125**

DUNNE LEASES CARS & TRUCKS, INC., v. LUSSIER, REGISTRAR OF MOTOR
VEHICLES

FOR RHODE ISLAND.
APPEAL FROM THE SUPERIOR COURT OF RHODE ISLAND, PROVIDENCE
COUNTY. No. 1029.

Decided June 15, 1964.

Appeal dismissed for want of a substantial federal question.

Reported below: See ___ R. I. ___, 196 A. 2d 728.

Abraham Belilove and Samuel J. Kolodney for appellant.

PER CURIAM.

The appeal is dismissed for want of a substantial federal question.

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